

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 3245 OF 2018 &
IA NO. 1280 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Indian Oil Corporation Limited

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

Mr. P. Sinha
Mr. R. R. Sinha
Mr. Rudra Dutta

ORDER

Learned counsel, Ms. Rimali Batra submits that she has been instructed by the Appellant to withdraw the Appeal and accordingly seeks permission to withdraw the Appeal. Permission is granted.

Registry is directed to number the Appeal.

The appeal is dismissed as withdrawn.

(B. N. Talukdar)
Technical Member (P&NG)

tpd/vg

(Justice Manjula Chellur)
Chairperson